

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 120
TO BE ANSWERED ON 30.11.2015

STATE GOVERNMENT'S ROLE IN RURAL DEVELOPMENT SCHEMES

120. DR. T.N. SEEMA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the State Governments have been given rights to take decisions with regard to implementation and priority of the rural development schemes;
- (b) if so, the details thereof;
- (c) whether Government has received complaints of alleged irregularities in implementation of rural development schemes during the last three years and the current year;
- (d) if so, the details thereof, along with the action taken by Government against the persons found guilty in such cases, State/Union Territory-wise, scheme-wise and year-wise; and
- (e) the details of existing mechanism established for the purpose and proposed changes for the future to tackle such irregularities?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a) & (b): The Ministry of Rural Development is implementing the major rural development schemes which includes Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Gram Sadak Yojana (PMGSY), National Rural Livelihoods Mission (NRLM), National Social Assistance Programme (NSAP) and Indira Awaas Yojana (IAY). These programmes are to be implemented in all the States with the pre decided funding share pattern. Further, the states have the freedom to formulate and implement their own schemes for rural development in the state sector.

(c) to (e) : The Ministry has been receiving programme specific complaints from time to time on certain irregularities in implementation of these programmes such as delay in payment of wages, non adherence to the programme guidelines, corrupt practices and

favouritism etc. The State-wise details of number of complaints received under different programmes is given at Annexure. Since the rural development programmes are implemented by the State Governments, such complaints are taken up with the respective State Government immediately. The Ministry also deposes National Level Monitors to enquire into serious complaints wherever it is required. In order to minimize the irregularities the Ministry is promoting the instruments like evaluation studies and Social Audit. For the purpose of transparency the States are encouraged to put the entire information on the MIS . The Ministry has launched “Meri Sadak “ Mobile App for citizen feed back for PMGSY.

Annexure

Annexure referred to part (c) to (e) of the Rajya Sabha Unstarred Question No. 120 due for reply on 30.11.2015. State-wise complaints received.

Indira Awaas Yojana

S. No.	State	2012-13	2013-14	2014-15	2015-16 (upto 20.11.2015)
1	Andhra Pradesh	0	0	0	0
2	Assam	4	3	17	2
3	Bihar	20	18	22	10
4	Chhattisgarh	0	0	0	0
5	Gujarat	2	0	1	0
6	Haryana	0	2	0	1
7	Himachal Pradesh	0	0	0	0
8	Jammu & Kashmir	2	0	1	0
9	Jharkhand	3	1	4	0
10	Karnataka	0	0	0	0
11	Kerala	0	0	0	0
12	Madhya Pradesh	2	1	2	0
13	Maharastra	1	1	0	0
14	Manipur	0	0	0	0
15	Orissa	1	0	8	0
16	Punjab	0	0	0	0
17	Rajasthan	0	0	4	2
18	Tamil Nadu	0	0	1	0
19	Tripura	0	0	0	1
20	Uttar Pradesh	1	17	37	14
21	Uttarakhand	1	0	0	0
22	West Bengal	0	2	4	0
	Total	37	45	101	30

Cont....

Annexure referred to part (c) to (e) of the Rajya Sabha Unstarred Question No. 120 due for reply on 30.11.2015. State-wise complaints received.

Pradhan Mantri Gram Sadak Yojana (PMGSY)

S. No.	State	2012-13	2013-14	2014-15	2015-16
					(upto Oct.2015)
1	Andhra Pradesh	1			
2	Arunachal Pradesh	1	1		3
3	Assam	1	2	2	2
4	Bihar	10	12	18	12
5	Chhattisgarh	1	1	1	5
6	Gujarat		1		
7	Haryana				1
8	Himachal Pradesh	1		1	1
9	Jammu & Kashmir	1	1	2	1
10	Jharkhand	2	4	2	6
11	Karnataka				1
12	Kerala		1		
13	Madhya Pradesh	2	3	1	3
14	Maharastra	2	3	4	3
15	Manipur			1	
16	Meghalaya				
17	Nagaland				
18	Mizoram				
19	Odisha	1	2		3
20	Punjab	2		3	
21	Rajasthan	1		1	
22	Sikkim	1		1	
23	Tamil Nadu				
24	Tripura	1	1		
25	Uttar Pradesh	5	8	20	10
26	Uttarakhand	1		1	
27	West Bengal		2	3	2
	Total	34	42	61	53

Cont....

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Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)

(Report as on 21.07.2015)

No.	State	Misappropriation of funds	Under payment	Wages not paid	Corruption under NREGA	Irregularities (Not specific)	Total
1	2	3	4	5	6	7	8
1	ANDHRA PRADESH	1	0	0	2	5	8
2	ARUNACHAL PRADESH	0	0	0	0	0	0
3	ASSAM	23	0	2	12	3	40
4	BIHAR	17	74	16	123	19	249
5	CHHATTISGARH	9	23	18	38	6	94
6	GOA	0	0	0	0	0	0
7	GUJARAT	1	0	0	2	12	15
8	HARYANA	55	3	14	16	20	112
9	HIMACHAL PRADESH	20	3	5	3	6	37
10	JAMMU & KASHMIR	0	0	1	0	0	1
11	JHARKHAND	45	6	13	36	40	140
12	KARNATAKA	8	0	6	0	4	18
13	KERALA	4	1	3	4	7	19
14	LAKSHADWEEP	0	0	0	0	0	0
15	MADHYA PRADESH	220	7	44	109	38	418
16	MAHARASTRA	2	4	1	4	3	14
17	MANIPUR	1	1	2	0	8	12
18	MEGHALAYA	0	0	0	0	0	0
19	MIZORAM	0	0	0	0	0	0
20	NAGALAND	3	0	0	0	0	3
21	ODISHA	34	1	20	19	22	95
22	PUNJAB	8	0	1	1	3	13
23	PUDUCHERRY	0	0	0	0	1	1
24	RAJASTHAN	6	1	3	1	8	19
25	TAMIL NADU	7	1	2	4	4	18
26	TELENGANA	3	2	0	0	0	5
27	TRIPURA	3	0	0	1	0	4
28	UTTAR PRADESH	400	26	92	301	362	1181
29	UTTRAKHAND	3	2	5	7	4	21
30	WEST BENGAL	3	5	2	6	1	17
31	SIKKIM	0	0	0	0	1	1
	Total	875	160	250	689	577	2555

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National Rural Livelihoods Mission (NRLM)

No.	State	Number of Complaints Received
1	ASSAM	2
2	BIHAR	2
3	JHARKHAND	5
4	MADHYA PRADESH	3
5	ODISHA	2
6	PUNJAB	3
7	RAJASTHAN	1
8	UTTAR PRADESH	4
9	UTTRAKHAND	1